



**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 314**  
IA-2385/2024  
In  
IB-607(ND)/2018

**IN THE MATTER OF:**

M/s. Platina Bulkers Pvt. Ltd.

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Star Mineral Resources Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 14.11.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Naresh Kumar Bansal, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

**IA-2385/2024:-**

In compliance with the order dated 10.07.2024, the Applicant has served the Respondent by dasti and proof and affidavit of service has been filed. Despite service of notice, neither any one has appeared on behalf of the Respondents nor any response has been filed.

In the interest of justice, one week further time granted to the Respondents to file response. The Court Officer shall serve a copy of this order to the Respondents (Chairman of IBBI and Branch Manager of ICICI Bank) by email for necessary compliance.

List the matter on **20.12.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**